

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00285/2018

Date of Order: This, the 31ST Day of August, 2018.

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER

1. Shri Harilal Prasad (Ex SSE)
Son of Late Bachan Prasad
C & W Workshop, Under CWM
N.F.Railway, New Bongaigaon
Pin: 783 381.
2. Shri Dilip Kr. Kalita
Chief Office Superintendent
C/o Dist Electrical Engineer (W)
N.F.Railway, New Bongaigaon

...Applicants.

By Advocates: Mr.M.Chanda, Mr.J.Tikam

-Versus-

1. The Union of India
Represented by the General Manager
North East Frontier Railway
Maligaon, Guwahati-781 011.
2. General Manager (P)
N.F.Railway, Maligaon
Guwahati:- 781 011.
3. Deputy Chief Electrical Engineer/WS
North East Frontier Railway
New Bongaigaon
Dist: Bongaigaon
Assam, Pin: 783381.
4. Chief Workshop Manager (C&W)
N.F.Railway, New Bongaigaon, Assam
Dist: Bongaigaon, Pin: 783 381.

5. Director, Pay Commission-II
Railway Board,
Govt. of India
Ministry of Railways
New Delhi, PIN: 110 001.

... Respondents

By Advocate: None

O R D E R (ORAL)

MANJULA DAS, MEMBER (J):

Since both the applicants are seeking one and the same relief, their prayer for joining together in this OA is allowed under Rule 4(5)(a) of the CAT (Procedure) Rules, 1987.

2. By this OA applicants are seeking a direction to the respondents to grant them the benefit of Grade Pay of Rs.4600/- in the Pay Band-2 corresponding to the pre-revised scale of Rs.7450-11500/- in accordance with illustration 4-A annexed to RS (RP) Rules, 2008 with all consequential benefit including arrear monetary benefit in the light of the Railway Board Circular No.226/2009 dated 22.12.2009 (Annexure-A5).

3. At the outset of moving this OA, Mr.M.Chanda, learned counsel for the applicants submitted that similar issue

has been dealt by the Coordinate Bench of CAT Jaipur Bench vide its order dated 28.02.2013 in OA Nos.141/2012, 143/2012 and 145/2012, as such prayed that similar benefits may be extended to the applicants forthwith. Learned counsel further submitted that the said order of the Jaipur Bench has already been complied with by the respondents therein.

4. In that view of the matter, without going into the merits of the matter, I deem it fit to direct the applicants to prefer a comprehensive representation before the authority within a time frame. Accordingly, applicants are directed to submit comprehensive representation before the respondents within a period of fifteen days from the date of receipt of this order. On receipt of such representations, the respondents are directed to consider the case of the applicants keeping in mind the decisions of the CAT Jaipur Bench dated 28.02.2013 in OA Nos.141/2012, 143/2012 and 145/2012 and 13.12.2013 in CP No.72/2013 & MA.426/2013 and pass a reasoned and speaking order within a period of three months thereafter. The decision to be arrived at by the respondents shall be communicated to the applicants forthwith.

5. The OA is disposed of accordingly at the admission stage itself. There shall be no order as to costs.

**(MANJULA DAS)
JUDICAIL MEMBER**

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